

lition Bill was received in September 1958 and had been the subject matter of correspondence and discussion with the State Government and as the Government of Kerala was then informed it was considered proper to wait for the receipt of the Kerala Agrarian Relations Bill in order that the two Bills might be examined simultaneously.

On 27th July, 1960, the President directed the Governor under Article 201 of the Constitution that the three Bills be returned to the State Legislature for reconsidering certain specified provisions.

Prize Bonds

*604. {
Shri Ram Krishan Gupta:
Sardar Iqbal Singh:
Shri Vidya Charan Shukla:
Shri Prakash Vir Shastri:
Shri Abdul Salam:
Shri Madhusudan Rao:
Shrimati Mafta Ahmed:
Shri Jinanachandran:
Shri Muhammed Elias:
Shri Supakar:

Will the Minister of Finance be pleased to state:

(a) the total value of prize bonds sold so far, State-wise;

(b) the total target fixed for sale;

(c) whether the target has been achieved; and

(d) if so, whether there is a proposal to issue more prize bonds for sale?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 61].

(b). No target was fixed.

(c) and (d). Does not arise.

AUSTRIAN CREDIT

*605. {
Sardar Iqbal Singh:
Shri Ram Krishan Gupta:
Shri Rameshwar Tantia:
Shri D. C. Sharma:

Will the Minister of Finance be pleased to refer to the reply given to Starred question No. 80 on the 11th February, 1960 and state:

(a) whether Government have accepted about 20 million dollars long term credit offered by Austria; and

(b) if so, the manner in which this credit will be utilized?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b) The Government of Austria have offered to the Government of India a credit of \$14 million for purchase of capital goods and equipment from Austria. The terms and conditions of the credit are under negotiation.

Hirri Dolomite Mine

*606. **Shri Vidya Charan Shukla:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that amongst other reasons, the production from the Hirri Dolomite mine has also suffered because of great delay in paying labourers and for transport trucks;

(b) whether it is a fact that there is no record available for about 60 per cent of the above arrears of payment;

(c) whether it is a fact that the Manager of the Hirri Dolomite mine has been living in Bhilai instead of at Hirri as required; and

(d) whether the papers regarding mine-measurement have been found missing?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (d). I regret to say that early in March 1960 there was some trouble in the Hirri Dolomite Mines. On enquiry,

it was found that three muster rolls, the register of explosives and a few records of mine-measurements were missing. The labour covered by these muster rolls could not therefore be paid. The transport contractors who had not been paid for some weeks also stopped transport of ore. Part of the payment to labour, i.e. for the period from 6th February, 1960 to 22nd February, 1960, has been made. Payment to labour for two closed holidays, namely, the 2nd October, 1959 and the 26th January, 1960, are however due. Certain payments due to transport contractors and to other petty contractors for raising dolomite are now under scrutiny. As a result of enquiry, the Mines Manager and the subordinates involved have been transferred and their explanations have been called for. Other staff have been posted and since the middle of March, work at Hirri has become normal.

Hindustan Steel have said that the Mines Manager was living at Hirri and that work at Hirri only suffered during the first week of March.

Compulsory National Service Scheme

- *607. {
- Shri N. E. Muniswamy:
 - Shri Harish Chandra Mathur:
 - Shri Ram Krishan Gupta:
 - Shri M. L. Dwivedi:
 - Shri D. C. Sharma:
 - Shri Bishwanath Roy:
 - Shri M. R. Krishna:
 - Dr. Ram Subhag Singh:
 - Shri Subodh Hansda:
 - Shri R. C. Majhi:
 - Shri Nek Ram Negi:
 - Shri Rameshwar Tantia:
 - Shri Shree Narayan Das:
 - Shri Hem Barua:
 - Shri S. A. Mehdi:
 - Shri Hem Raj:
 - Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) what is the nature of the scheme evolved by Central Government regarding Compulsory National Service for students;

(b) what are the financial implications of the scheme; and

(c) what is the reaction of State Governments and various Universities in regard to this Scheme?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c) A statement is laid on the table of the Lok Sabha.

STATEMENT

(a) and (b). The report of the National Service Committee set up under the Chairmanship of Mr. C. D. Deshmukh is under Government's consideration. A copy of the report has been placed in the Library of Parliament.

(c) The Conference of Vice-Chancellors of Universities held in Khadakvasla in June, 1960 considered the report of the National Service Committee and by an overwhelming majority approved the broad approach and general principles embodied in the report. The State Governments are being consulted.

Devanagari Script

- *608. {
- Shri D. C. Sharma:
 - Shri Assar:
 - Shri Ram Krishan Gupta.
 - Shri A. M. Tariq,
 - Shri Raghunath Singh:
 - Shri Bibhuti Mishra:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 707 on the 8th March, 1960 and state:

(a) the further steps taken by various State Governments to introduce the revised Devanagari Script which was finally approved sometime back; and

(b) how far that script has been introduced by the various Ministries and Departments of the Government of India?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). It is